GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

RAJYA SABHA UNSTARRED QUESTION No. 912 ANSWERED ON 09/02/2023

Operational e-Courts in Tamil Nadu

912. Dr. Kanimozhi NVN Somu:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of operational e-courts in the State of Tamil Nadu, district-wise;
- (b) the number of cases that have been disposed of by these e-courts so far;
- (c) whether e-courts have increased or decreased the pendency in cases in comparison to physical hearings of cases, the details thereof; and
- (d) the advantages of e-courts as noted by the Government, especially with regards to the integration of land records for speedy redressal of land disputes?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

- (a): As per NJDG data, district wise number of courts covered under eCourts project in the State of Tamil Nadu is enclosed at Annexure I.
- **(b)& (c):** As per NJDG data, total number of cases disposed of by the District and Subordinate Courts in the state of Tamil Nadu from 01.03.2020 till 31.01.2023 is 39,38,123 which includes 6,59,372 Civil cases and 32,78,751 Criminal Cases. No comparative data as such is maintained on the impact of physical hearings of cases vis-à-vis eCourts on the pendency of cases.
- (d): The advantages of eCourts especially with regards to the integration of land records inter alia includes:

- The courts will have first-hand information on substantive and authentic evidence of Record of Rights, Cadastral map including geo referenced and legacy data.
- The information is helpful to the courts in deciding admission as well as disposal of the disputes. Courts are /will be able to easily know whether any case relating to a particular property is pending in any court.
- Prospective buyers will be able to know the dispute status in respect of landed property which will enable them to take an informed decision after considering risk factor in transacting such property.
- The system is likely to reduce number of land disputes since prospective buyers/ sellers can take informed decisions as information of land related disputes pending in all courts of law will be readily available. In the long run it will reduce dubious land transactions and help in dispute containment and reduce clogging of the courts.

Annexure-I

Statement referred to in reply of Rajya Sabha Unstarred Question No. 912 for 09/02/2023 regarding Operational e-Courts. The district wise details of courts in State of Tamil Nadu covered under eCourts project are as below:

Sl. No.	District	Court Covered
1	Ariyalur	24
2	Chennai	151
3	Coimbatore	59
4	Cuddalore	46
5	Dharmapuri	30
6	Dindigul	34
7	Erode	39
8	Kancheepuram	48
9	Kanniyakumari	36
10	Karur	24
11	Krishnagiri	32
12	Madurai	59
13	Nagapattinam	23
14	Namakkal	29
15	Perambalur	16
16	Pudukkottai	23
17	Ramanathapuram	26
18	Salem	62
19	Sivagangai	27
20	Thanjavur	40
21	The Nilgiris	19
22	Theni	24
23	Thoothukudi	32
24	Tiruchirappalli	47
25	Tirunelveli	55
26	Tiruppur	38
27	Tiruvallur	45
28	Tiruvannamalai	34
29	Tiruvarur	21
30	Vellore	56
31	Viluppuram	57
32	Virudhunagar	35
	Total	1291